

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.424
CP/158/ND/2023

IN THE MATTER OF:

Sunil Ashra	...	Applicant
Versus		
Ganraj Buildcon Private Limited		Respondent
	...	

under Section 241-242

Order delivered on 23.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Nakul Sachdeva, Mr. Damandeep Singh, Mr. Sagar Arora and Mr. Pranav Dwivedi, Adv.
For the Respondent	: Mr. Samay Maheshwari Adv. along with Mr. Yash Tandon, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present through VC. Ld. Counsel for the Respondent has submitted that he has filed the reply, however the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. Ld. Counsel for the Respondent is directed to serve a copy of the reply to the Ld. Counsel for the Applicant. Ld. Counsel for the Applicant seeks some time to file rejoinder. Ten days time is granted for filing rejoinder. List this matter on **04.06.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)